

Credit Institutions for Scheduled Castes and Scheduled Tribes

5525. **Shri M. R. Krishna:** Will the Minister of **Planning and Social Welfare** be pleased to refer to the statement made in Lok Sabha by the former Minister of Law and Social Security in reply to the discussions on the 12th Report of the Commissioner for Scheduled Castes and Scheduled Tribes on the 15th December, 1964 and state:

(a) whether Government's assurance to create a different pattern of credit institutions for the Scheduled Castes and Scheduled Tribes agriculturists has been implemented so far;

(b) if so, the details of the progress made in that regard in each of the various States; and

(c) the steps taken to encourage and help these people in forming co-operative farms of their own with a view to availing of the full facilities under the new credit system?

The Deputy Minister in the Department of Social Welfare (Shrimati Chandrasekhar): (a) Instructions about the implementation of the co-operative programmes embodying the revised pattern for Scheduled Tribes were sent to the various State Governments in January, 1966. Similar instructions in regard to Scheduled Castes are still being examined and will be sent to the State Governments as soon as they are finalised.

(b) It is now too early to assess the progress made in the implementation of co-operative programme for Scheduled Tribes as the State Governments would start implementing these schemes during 1966-67 and the assessment of the progress made would be available only by the end of the year 1966-67.

(c) There is no provision for the setting up of co-operative farms for Scheduled Castes and Scheduled Tribes under the Backward Classes Sector.

Development of Hill Areas of Assam

5526. **Shri R. Barua:** Will the Minister of **Planning and Social Welfare** be pleased to state:

(a) whether the recommendations of Tarlok Singh team for development of hill areas in Assam are going to be implemented; and

(b) if so, what will be the financial involvement of executing the recommendations and how it is going to be met?

The Minister of Planning and Social Welfare (Shri Asoka Mehta): (a) and (b). Proposals for outlays and programmes for the Hill Areas of Assam on the basis of the recommendations of the Joint State-Centre Study Team are in the process of being finalised and will be submitted to the Planning Commission and the Government of India in the near future.

Contraceptive Pills

5527. **Shri Shiv Charan Gupta:** Will the Minister of **Health and Family Planning** be pleased to state:

(a) whether it is a fact that oral contraceptive pills are available on the prescription of doctors in spite of the fact that Government have not accepted it for mass use; and

(b) how many manufacturers have oral contraceptive pills in Indian market and their wholesale current prices?

The Deputy Minister in the Ministry of Health and Family Planning (Shri B. S. Murthy): (a) and (b). Pending clinical trials, no drug has so far been permitted by Government for use as an oral contraceptive. Certain drugs which are used as oral contraceptives in countries like U.K., U.S.A. Canada etc. are however, allowed to be marketed for the treatment of gynaecological disorders like Dysmenorrhoea, Endometriosis etc. and functional sterility but not for oral contraception. These drugs are available